GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1327 ANSWERED ON:08.08.2011 PROFIT FROM CHILD LABOUR

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the huge income generated by the child labour employers become unaccounted for without any tax liability;
- (b) if so, the action taken by the Government in this regard;
- (c) the details statistic of child labourers, employers and the income earned by the employers, State-wise; and
- (d) the steps taken by the Government to control this illicit practice and also to stop exploitation of child labour?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): No such report has been received in the Ministry of Labour & Employment.
- (b): Does not arise.
- (c): As per Census 2001 figures there were 1.26 crore working children in the country in the age group of 5-14. As per the Survey conducted by National Sample Survey Organisation(NSSO) in 2004-05, the number of working children in the country were estimated as 90.75 lakh. The State-wise figures are at Annexure-I &II. In view of answer given in part(a) above, the data on such employers and income earned by them is not available in the Ministry of Labour & Employment.
- (d): The Government of India has adopted a multi-pronged strategy for eradication of child labour which is as follows:
- (i) A legislative action plan in the form of Child Labour (Prohibition & Regulation) Act, 1986.
- (ii) Project-based action plan in areas of high concentration of Child Labour under National Child Labour Preoject Scheme.
- (iii) Focus on general development programmes for the benefit of the families of Child Labour.

The above measures have yielded positive results in eradication of child labour.